

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 383/MP/2014**

Subject : Application under Regulation 4 Part-7 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for extension of time for implementation of Restricted Governor Mode Operation (RGMO), as required under Regulation 5.2 (f) of the Regulation, in respect of certain Thermal and Hydel Generating Stations operated by the Madhya Pradesh Power Generating Company Limited.

Date of hearing : 9.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : MP Power Generation Company Limited

Respondent : Western Regional Load Dispatch Centre

Parties present : Shri Ravin Dubey, Advocate, MPPGCL  
Shri Rajeev Srivastava, MPPGCL  
Shri A.K. Nema, MPPGCL  
Shri G. Dixit, MPPGCL  
Shri S.R Narasimhan, WRLDC  
Ms Pragma Singh, WRLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted as under:

(a) As per Regulation 5.2 (f) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 generating companies are required to implement RGMO at various thermal and hydel units.

(b) MP Power Generation Company Limited is a State owned generating company having installed capacity 4080 MW and 915 MW in thermal generation and hydro generation, respectively.

(c) At present, 62.6% (3130 MW) of the installed capacity is running under RGMO/FGMO and by the end of July, 2015 it will increase to 72% (3605MW).

(d) The petitioner is fully conscious of importance of implementation of RGMO and is making all possible efforts for implementation of RGMO.

(e) Learned counsel requested the Commission to exempt the petitioner from participation of 4 LMZ machines (1X200 & 3X210) at Satpura TPS for running on RGMO. He further submitted that all the generating stations (other than for which exemption is requested) would be running on RGMO/FGMO by December 2015.

2. The Commission directed the petitioner to complete the pending works for thermal units (apart from above LMZ machines) by the end of August 2015 and all the generating stations should be working under RGMO accordingly.

3. In response to the Commission's query regarding exemption sought for the small units of hydro, learned counsel for the petitioner submitted that on the small hydro units, namely Ban Sagar-III (3X20 MW), Ban Sagar-II (2X15 MW), Rajghat (3X15 MW) and Birsingpur (1X20 MW), RGMO cannot be implemented.

4. After hearing the learned counsel for the petitioner, the Commission reserved the order in the petition.

**By order of the Commission**

**SD/-  
(T. Rout)  
Chief (Law)**